Latest Laws.com

Helping Good People Do Good Things

JUDICIARY EXAMS QUESTION PAPER

Free Downloadable Formats

Hello Good People!

LatestLaws.com

Uttrakhand Judicial Service

Mains Examination, 2012

Question Paper

LatestLaws.com

Batch – I Date - 25/2/2013

SET B

Uttarakhand Judicial Service Civil Judge (JD) Examination – 2012
Basic Knowledge of Computer Operation Practical Examination

Time: 1 Hour **Maximum Marks: 100**

Note:

1. **Attempt all question. All question carry equal marks.**
2. **Carry out the practical exercise(s) on the computer system. Save and take printout(s).**
3. **Don't put any identification mark (name, roll number, etc) concerning you in any answer of the question.**

Q1.

(a) Write the name of any two Search Engine.
(b) Write the name of any two Web Browsers.
(c) Write steps to create a folder name "UKPSC" and rename by "Haridwar".
(d) What does GUI stand for?
(e) Write the extension of the File Name's of MS Word and MS Excel.

Q2. Write the steps for performing the following text operation in MS Word.

"The State of Uttarakhand came into existence on 09th November, 2000 under the Reorganisation of Uttar Pradesh Act 2000. The Uttarakhand Public Service Commission was constituted under the provisions of the Article 315 of the Constitution of India by the Governor of Uttarakhand vide Notification No. 247/1-Karmik-2001 dated 14th March, 2001."

(a) Bold and italic the word "Notification No. 247/1-Karmik-2001".
(b) Change the font size to 20 for the word "Uttarakhand".
(c) Insert an oval callouts and type "HELLO".
(d) Insert the header with "symbol of dignity".
(e) Align the paragraph left justified and spacing of three.

Q3. Perform the following file operation in MS Access.

(a) Create a data base having following five city records.

City_Code	City_Name	City_Population
151	Haridwar	540
152	Dehradun	650
153	Almora	458
154	Pauri	456
155	Nainital	281

(b) Insert a new field named as "Literacy_Rate_Percent" and fill records as per your choice.
(c) Sort the records in ascending order on field "City_Population".
(d) Change the record of City_Code >152 and City_Code <154 with 190 as City_code.
(e) Search the records City_Population less than 450 and delete the same.

Q4. Create a MS Excel spreadsheet.

(a) Enter any five records of fields with Emp_No, EMP_Name and Emp_Basic.
(b) Calculate the new fields DA as 87% of Emp_Basic and HRA as 15% of Emp_Basic.
(c) Calculate the column wise total of fields Emp_Basic, DA, and HRA.
(d) Arrange the records in ascending order of "Emp_Basic".
(e) Draw a pi chart on the basis of Emp_Basic, DA and HRA.

Q5. Create a slide of text given in Q2 sentence wise.

(a) Add new slide having title "Public Commission" subtitle "UTTARAKHAND".
(b) Make the word "India" in Vertical form.
(c) Change the text Contents of all slides in Capital letter.
(d) Insert the table of 6 rows and 8 columns in new slide.
(e) Insert numbering in the slides.

LatestLaws.com

Batch - II Date - 25/2/2013 (SET-A)

Uttrakhand Judicial Service Civil Judge (JD) Examination -2012
Basic Knowledge of Computer Operation Practical Examination

Time : 1 HOUR **MM :100**

Note:
1- Attempt all Questions. All Questions Carry Equal Marks.
2-Carryout the practical exercise(s) on the computer system. Save and take printout(s).
3-Don't put any identification marks (name, roll number, etc) concerning you in any answer of the question.

Q1. (a). Write the steps to copy a file from folder M to folder N at the Desktop.
(b).Write the full form of "URL".
(c). Write steps to access the Notepad.
(d). Write down the steps to change the background of the monitor screen.
(e). Write the name of any two web browsers.

Q2. (a). Create the blank table with 4 Rows and 4 coloums in MS-Word
(b). Fill the following information in the above table:

Id.No	Name of District	No. of Judges	No. of Advocates
1	Dehradun	10	100
4	Haridwar	8	50
7	Pauri	5	25

(c). Insert a new row between row no 2 and 3 with following information:

5	Tehri	4	20

(d). Bold and Italic the contents of row having "Dehradun" as Name of District.
(e). Add a new column in the above table with column name "District Judge" and Insert following details in that column:
Row 2 - "ABC", Row 3 - "XYZ", Row 4 - "PQR", Row 5 - "MNO"

Q3. (a). Create a table in MS-ACCESS with following fields:
Id_No (Number), Name_of_District (Text), No_of_Judges (Number)
(b).Insert the following information in the above table:

Id_No	Name_of_District	No_of_Judges
11	Nainital	14
8	Almora	6
4	US Nagar	9

(c). Insert new field in the above table with field name "CJM" (Text)
(d). Add following details in field "CJM": Row 2 - "A", Row 3 - "B", Row 4 - "C".
(e). Sort the records in ascending order with respect to the field "No_of_Judges".

Q4. Create a Powerpoint presentation having 4 slides.
(a). Insert the contents of table as Q.2(b) in slide no 1.
(b). Insert any Picture in slide no 2 from clipart.
(c). Write a text "Uttrakhand" in circle in slide no 3.
(d). Rotate the contents of slide no 3 by 180 degree in slide no 4.
(e). Insert the bullets in slide no 1.

Q.5 (a). Create a spreadsheet in MS-Excel with following data.

Name of District	No of Voter	Male Voter

(b). Insert the following record in above spreadsheet

Champawat	4359	2876
Haridwar	5467	2345
Almora	6345	4356

(c). Add a new column with column name "Female Voter" in above spreadsheet.
(d). Find the number of female voters in each District using Excel feature.
(e). Find the column-wise total number of male and female voters using Excel function.

LatestLaws.com

No. of Printed Pages : 4

MUJ-02

2012

भाषा

LANGUAGE

निर्धारित समय : तीन घण्टे] *[पूर्णांक : 100*

Time allowed : Three Hours] ***[Maximum Marks : 100***

नोट : *(i) अभ्यर्थी सभी **तीन** प्रश्नों के उत्तर दें ।*

(ii) प्रत्येक प्रश्न के अंक उसके सामने अंकित हैं ।

(iii) एक प्रश्न के सभी भागों का उत्तर अनिवार्यतः एक साथ दिया जाय ।

Notes : *(i) Candidates should attempt all the **three** questions.*

(ii) Marks carried by each question are indicated at its end.

(iii) The parts of same question must be answered together.

भाग – 1
PART – 1
(English Language)

1. Translate into the ordinary language spoken in the courts using Devanagri Script : **30**

The fact that the Indian Constitution was drafted in the mid-twentieth century gave an advantage to its makers in so far as they could take cognizance of the various constitutional processes operating in different countries of the world and thus draw upon a rich fund of human experience, wisdom, heritage and traditions in the area of governmental process in order to fashion a system suited to the political, social and economic conditions in India. In the end result, the Indian Constitution has turned out to be a very interesting and unique document.

One could discern in it the impact of several constitutions. As for instance, the Indian Federalism is influenced by the American, Canadian and Australian Federalism. Fundamental Rights in India owe a great deal to the American Bill of Rights; the process of Constitutional amendment adopted in India is a modified version of the American system.

LatestLaws.com

The influence of the British Constitutional Law, theories and practices on the Indian Constitution is quite pervasive. As for example, the parliamentary form of Government in India closely follows the British model in substance; the system of prerogative writs which plays a crucial role in protecting peoples' legal rights and ensuring judicial control over administrative action is Britain's contribution to India. Australia's experiences have been especially useful for ordering the Centre-State financial relationship, and for promoting the concept of freedom of trade and commerce in the country. Inspiration has come from the Irish Constitution in the shaping of the Directive Principles of State Policy.

The Government of India Act, 1935, which preceded the Indian Constitution, has furnished not only administrative details, but also the verbatim language of many provisions of the Constitution.

It will, however, be wrong to suppose that the Indian Constitution is just a carbon copy of other Constitutions and contains nothing new and original. While adopting some of the principles and institutions developed in other democratic and federal countries, it yet strikes new paths, new approaches and patterns, in several directions. It makes bold departures in many respects from the established Constitutional norms and introduces many innovations. For example, in the areas of Centre-State relationship, with a view to achieve the twin objectives of promoting the unity of India and reducing rigidity inherent in a federal system, the Indian Constitution makes several provisions which are original in conception as nothing parallel to these is to be found in any other Federal Constitution and, to this extent, it makes a distinct contribution to the development of theories and practices of federalism in general.

भाग – 2
PART – 2
(Hindi Passage)

2. Translate the following Hindi passage into ordinary English language : **30**

विधिशास्त्र का हमारे जीवन में पर्याप्त महत्त्व है, यह निर्विवाद है । इसका अपना एक व्यावहारिक पक्ष है । यह ठीक ही कहा गया है कि विधिशास्त्र विधि की आँख है । मानव शरीर में आँख का जो महत्त्व है वही विधि में विधिशास्त्र का है । विधिशास्त्र विधि के विद्यार्थी के लिए वही कार्य करता है जो भाषाशास्त्र के विद्यार्थी के लिये व्याकरण करता है । विधि की व्याख्या करने वाले का कार्य वास्तव में बहुत ही कठिन है । अपने व्यावहारिक कार्य में एक वकील या विधिवेत्ता को नित नई और कठिन समस्याओं से जूझना पड़ता है । यहाँ विधिशास्त्र ऐसी समस्याओं को सुलझाने में उसकी सहायता करता है । विधिशास्त्र के सम्यक ज्ञान के अभाव में समस्या उसके

LatestLaws.com

लिये असाध्य होगी । विधिशास्त्र हमें विधिक ढंग से विचार-विमर्श करने में उत्प्रेरित एवं अभ्यस्त करता है । उसका अपना एक शैक्षणिक महत्त्व भी है क्योंकि विधिक संकल्पनाओं का तार्किक विश्लेषण वकील की अपनी तर्क-पद्धति में वृद्धि करता है । यह कहा जाता है कि विधिशास्त्र किसी विधिवेत्ता के समक्ष एक बहुत ही स्पष्ट एवं संक्षिप्त शब्दकोश उपस्थित करता है । इस शब्दकोश की सहायता से विधि-विषयक सही जानकारी प्राप्त की जा सकती है । विधि की अपनी भ्रांतियाँ, मान्यतायें होती हैं, विधि की अपनी समानतायें एवं विभिन्नतायें भी होती हैं । विधि का कोई विद्यार्थी विधि के बारे में समुचित ज्ञान तभी प्राप्त कर सकता है जब वह इन भ्रांतियों, मान्यताओं एवं विभिन्नताओं के बारे में पूर्णरूपेण जानें ।

अंग्रेज वकील, जिनकी जड़ें कामन लॉ में हैं, जो पूर्व-निर्णय की पूजा करते हैं और जिनकी स्वाभाविक प्रवृत्ति है कि वे इतिहास की तरफ़ मुड़ते हैं, आगे देखने की बजाय पीछे देखते हैं । हर प्रश्न को ऐतिहासिक दृष्टिकोण से जाँचते हैं । यहाँ विधिशास्त्र उन्हें अगर आगे देखने में तो नहीं किन्तु अगल-बगल देखने या चारों तरफ़ देखने में सहायता कर सकता है । विधिशास्त्र उन्हें इस बात का भी एहसास दिला सकता है कि नई विधिक समस्याओं का समाधान वर्तमान सामाजिक आवश्यकताओं के परिप्रेक्ष्य में ही ढूँढ़ा जा सकता है न कि अतीत की बौद्धिक मान्यताओं के संदर्भ में ।

संक्षेप में हम कह सकते हैं कि विधिशास्त्र कई रूपों में बहुत ही उपयोगी एवं सहायक सिद्ध होता है । जैसे, जब हम किसी विशिष्ट विधि व्यवस्था का अध्ययन करना चाहते हैं तो विधिशास्त्र के अध्ययन से हमें यह पता चलता है कि वे कौन से मूलभूत सिद्धान्त हैं जो सभी विधि व्यवस्थाओं में समान रूप से पाये जाते हैं । किसी भी विधायक या विधिवेत्ता के लिए उन मूलभूत सिद्धान्तों का जानना अति आवश्यक है जिन्हें समाज मानवीय संबंधों को अनुकूल बनाने में स्वीकार करता है और इस बात का ज्ञान हमें विधिशास्त्र के माध्यम से होता है । विधिशास्त्र का अध्ययन घनिष्ठ रूप से जुड़े किन्तु सहायक विधायन विज्ञान जिसका संबंध इस बात से है कि विधि कैसी होनी चाहिये के लिये भी अति उपयोगी है ।

विधिशास्त्र का अध्ययन इसलिये भी अनिवार्य है कि हम समकालीन विधिवेत्ताओं के विधिशास्त्रीय दर्शन के सम्यक विचार और ज्ञान को जान सकें ।

भाग – 3
PART – 3

3. Write a précis in English of the following passage : **40**

The real implication of equal distribution is that each man shall have the wherewithal to supply all his natural needs and no more. For example, if one man has a weak digestion and requires only a quarter of a pound of flour for his bread and another needs a pound, both should be in a position to satisfy their wants. To bring this ideal into being the entire social order has got to be reconstructed. A society based on non-violence cannot nurture any other ideal. We may not perhaps be able to realize the goal, but we must bear it in mind and work increasingly to near it. To the same extent as we

LatestLaws.com

progress towards our goal we shall find contentment and happiness, and to that extent too, shall we have contributed towards the bringing into being of a non-violent society.

It is perfectly possible for an individual to adopt this way of life without having to wait for others to do so. And if an individual can observe a certain rule of conduct, it follows that a group of individuals can do likewise. It is necessary for me to emphasize the fact that no one need wait for anyone else in order to adopt a right course. Men generally hesitate to make a beginning if they feel that the objective cannot be had in its entirety. Such an attitude of mind is in reality a bar to progress.

Now let us consider how equal distribution can be brought about through non-violence. The first step towards it is for him who has made this ideal part of his being to bring about the necessary changes in his personal life. He would reduce his wants to a minimum, bearing in mind the poverty of India. His earnings would be free of dishonesty. The desire for speculation would be renounced. His habitation would be in keeping with the new mode of life. There would be self-restraint exercised in every sphere of life. When he has done all that is possible in his own life, then only will he be in a position to preach this ideal among his associates and neighbours.

Indeed at the root of this doctrine of equal distribution must lie that of the trusteeship of the wealthy for the superfluous wealth possessed by them. For according to the doctrine they may not possess a rupee more than their neighbours. How is this to be brought about ? Non-violently ? Or should the wealthy be dispossessed of their possessions ? To do this we would naturally have to resort to violence. This violent action cannot benefit society. Society will be the poorer, for it will lose the gifts of a man who knows how to accumulate wealth. Therefore the non-violent way is evidently superior. The rich man will use what he reasonably requires for his personal needs and will act as a trustee for the remainder to be used for the society. In this argument honesty on the part of the trustee is assumed.

LatestLaws.com

No. of Printed Pages : 4

MUJ-03

2012

विधि-I

(अधिष्ठापक विधि)

LAW-I

(Substantive Law)

निर्धारित समय : तीन घण्टे] *[पूर्णांक : 200*

Time allowed : Three Hours] ***[Maximum Marks : 200***

नोट : *अभ्यर्थियों को प्रश्न संख्या 1 एवं 2 करना अनिवार्य है तथा अन्य कोई **चार** प्रश्न हल करने हैं । कुल **छह** प्रश्न हल करने हैं । प्रत्येक प्रश्न के अंक उसके सामने अंकित हैं । एक प्रश्न के सभी भागों का उत्तर अनिवार्यत: एक साथ दिया जाय ।*

Notes : *Candidates should attempt question nos. **1** and **2** as compulsory and not more than **four** of the remaining ones. Total **six** questions are to be attempted. Marks carried by each question are indicated at its end. The parts of same question must be answered together.*

1. (अ) हिन्दू उत्तराधिकार अधिनियम, 1956 के अन्तर्गत उत्तराधिकार के अपवर्जन के आधार क्या हैं ? क्या एक पागल व्यक्ति सम्पत्ति का उत्तराधिकारी बन सकता है ? **15**

(ब) हन्फी विधि और शिया विधि में निर्वसीयती उत्तराधिकार के मामले में वारिसों का वर्गीकरण कैसे हुआ है ? **15**

(स) सहदायिकी सम्पत्ति में क्या शामिल होता है ? समझाइए । **10**

(a) What are the grounds of exclusion from inheritance under the Hindu Succession Act, 1956 ? Can a lunatic person inherit property ?

(b) How are heirs classified under Hanafi Law and Shia Law in case of intestate succession ?

(c) What constitute Coparcenary Property ? Explain.

2. (अ) विनिर्दिष्ट चल तथा अचल सम्पत्ति के कब्जे की प्राप्ति के लिये विनिर्दिष्ट अनुतोष अधिनियम में उपबन्धित रीति क्या है ? **15**

(ब) उन परिस्थितियों का उल्लेख कीजिए जहाँ एक संविदा का विनिर्दिष्ट पालन नहीं कराया जा सकता है । **15**

(स) पद्यम करार की व्याख्या कीजिए । इसके मुख्य लक्षणों का उल्लेख कीजिए । **10**

LatestLaws.com

(a) What are the modes of recovery of possession of specific movable and improvable property as provided in the Specific Relief Act ?

(b) Mention the circumstances under which specific performance of a contract cannot be enforced.

(c) What do you understand by a Wagering Agreement ? What are its essential characteristics ?

3. निम्नांकित में से किन्हीं **तीन** पर टिप्पणियाँ लिखिए :

(अ) जो साम्या चाहता है । उसे साम्या का अनुपालन करना होगा । **10**

(ब) उपनिधान की संविदा और गिरवी । **10**

(स) तत्पर और आस्थगित मेहर । **10**

(द) व्यपदेशन का सिद्धान्त । **10**

Write notes on any **three** of the following :

(a) He who seeks equity must do equity.

(b) Contract of bailment and pledge.

(c) Prompt and deferred dower.

(d) Doctrine of holding out.

4. (अ) हिन्दू विधि के अधीन विवाह की प्रकृति बताइये । हिन्दुओं के सांस्कारिक विवाह की क्या विशेषतायें हैं ? हिन्दू विवाह अधिनियम, 1955 ने इनको कहाँ तक प्रभावित किया है । नवीनतम निर्णयों का उल्लेख कीजिए । **20**

(ब) न्यायालय ने 'अ' को 'ब' के विरुद्ध विवाह-विच्छेद का निर्णय दिया है । 'अ' ने अपील की अवधि समाप्ति के पूर्व पुनर्विवाह किया है । 'ब' ने विवाह-विच्छेद के विरुद्ध अपील की जो स्वीकार कर ली गयी है । 'अ' के द्वितीय विवाह की विधिमान्यता बताइये । यदि अपील अस्वीकार की जाती तो इससे विधिमान्यता पर क्या कोई अन्तर होता ? **10**

(a) Define the nature of Marriage under Hindu Law. What are the characteristics of sacramental marriage among Hindus ? How far these have been affected by the Hindu Marriage Act, 1955 ? Refer to recent decided cases.

(b) 'A' was granted divorce by the Court against 'B'. 'A' got remarried before the expiry of the period of appeal. 'B' filed an appeal against the decree of divorce and it has been allowed. Discuss the legality of the second marriage of 'A'. Will it make any difference if the appeal is dismissed ?

LatestLaws.com

5. (अ) बन्धक को परिभाषित कीजिए तथा साधारण, भोग, सशर्त और इंगलिश बन्धकों में अन्तर कीजिए । **20**

(ब) "मोचन ऊपर को, पुरोबन्ध नीचे को" सूत्र की व्याख्या कीजिए । **10**

(a) Define Mortgage and distinguish between Simple, Usufructuary, Conditional and English Mortgages.

(b) Explain the maxim "redeem up, foreclose down".

6. (अ) "आजीवन सम्पदा का मुस्लिम विधि में कोई स्थान, जैसा कि भारत में लागू होता है, नहीं है । परन्तु आजीवन हित का निर्माण किया जा सकता है ।" निर्णीत वादों की सहायता से विवेचना कीजिए । **20**

(ब) "साम्या किसी अपकृति को उपचार विहीन नहीं रहने देगा ।" विवेचना कीजिए । **10**

(a) "Life estate is unknown to Muslim Law as administered in India, but life interest can be created." Discuss with the help of decided cases.

(b) "Equity will not suffer a wrong to be without a remedy." Discuss.

7. निम्नांकित की निर्णयज विधि की सहायता से विवेचना कीजिए :

(अ) हिन्दू विधि में पत्नी का भरण-पोषण । **10**

(ब) मुस्लिम विधि में तलाकशुदा पत्नी का भरण-पोषण । **10**

(स) न्यास का समापन एवं विखंडन । **10**

With the help of decided cases, discuss the following :

(a) Maintenance of wife in Hindu Law.

(b) Maintenance of divorced wife in Muslim Law.

(c) Extinction and revocation of trust.

8. (अ) "भारतीय संविदा अधिनियम में 'शून्य' तथा 'अवैध' समझौतों का प्रभेद स्पष्ट और तर्कसंगत है ।" अधिनियम के उपबन्धों की विवेचना करते हुए समझाइये । **15**

(ब) सम्पत्ति अन्तरण अधिनियम के अन्तर्गत आन्वयिक सूचना (नोटिस) को उदाहरण सहित समझाइये । **15**

(a) "The distinction between 'void' and 'illegal' agreements under Indian Contract Act is clear and logical." Explain referring to the Provisions of the Act.

(b) Explain with illustrations "Constructive Notice" under Transfer of Property Act.

LatestLaws.com

9. (अ) निर्णीत वादों के आधार पर राज्य के दुष्कृति सम्बन्धी दायित्व की विवेचना कीजिए । **15**

(ब) भागीदारी के लाभों में शामिल किये गये किसी अवयस्क के अधिकारों एवं दायित्वों की विवेचना कीजिए । **15**

(a) With the help of decided cases, discuss the tortious liability of the State.

(b) Discuss the rights and liabilities of a minor admitted to the benefit of a partnership.

10. (अ) हिन्दू अप्राप्तवयता और संरक्षकता अधिनियम, 1956 में क्या किसी अवयस्क की माता, उसके पिता के जीवित रहते, उसकी प्रथम या समान संरक्षक बन सकती है ? व्याख्या कीजिए । हाल के निर्णीत वादों का संदर्भ दीजिए । **10**

(ब) एक फैक्ट्री के कर्मकार हड़ताल पर जाते हैं । फैक्ट्री के प्रबंधतंत्र ने घोषित किया कि जो कर्मकार हड़ताल के दौरान कार्य करते रहेंगे उन्हें अतिरिक्त भुगतान किया जायेगा । जब हड़ताल समाप्त हो गई तो प्रबंधतंत्र ने अतिरिक्त भुगतान करने से मना कर दिया ।

ऐसे कर्मकारों को भारतीय संविदा अधिनियम में उपलब्ध उपचार, यदि कोई हो, की विवेचना कीजिए । **10**

(स) सुखाधिकार एवं अनुज्ञप्ति में अन्तर कीजिए । **10**

(a) Can the mother of a minor become first or equal guardian even when the father is alive under the Hindu Minority and Guardianship Act, 1956 ? Explain. Refer to recent decided cases.

(b) The workers of a factory go on strike. The management of the factory announced that additional payments will be made to such workers, who will continue to work during strike period. When the strike ended, the management refused to make additional payments to such workers.

Discuss the remedies available to such workers, if any, under The Indian Contract Act.

(c) Distinguish between an easement and a licence.

LatestLaws.com

No. of Printed Pages : 4

MUJ-04

2012

विधि-II
(साक्ष्य एवं प्रक्रिया)
LAW-II
(Evidence and Procedure)

निर्धारित समय : तीन घण्टे] *[पूर्णांक : 200*

Time allowed : Three Hours] ***[Maximum Marks : 200***

नोट : *(i) अभ्यर्थी को प्रश्न क्रमांक **1** और **चार** अन्य प्रश्न करने हैं । प्रत्येक खण्ड से **एक** प्रश्न करना अनिवार्य है । कुल **पाँच** प्रश्नों के उत्तर देने हैं । एक प्रश्न के सभी भागों का उत्तर अनिवार्यत: एक साथ दिया जाए ।*

(ii) प्रत्येक प्रश्न के अंक उसके सामने अंकित हैं । हालाँकि सभी प्रश्नों के समान अंक हैं ।

Notes : *(i) Candidates should attempt Question No. **one** and **four** more. At least **one** question must be attempted from each section, in all **five** questions are to be answered. The parts of same question must be answered together.*

*(ii) Marks carried by each question have been indicated against the question. However, **all** questions carry equal marks.*

1. (अ) ब्योरा देते हुए विद्वेषपूर्ण अभियोजन के हर्जाने के वाद के वादपत्र का प्रारूप बनाइये । **30**

(ब) ऊपर के प्रश्न संख्या 1 (अ) में वर्णन किये गये वादपत्र के जवाब में लिखित कथन का प्रारूप लिखिए । **10**

(a) Draft a plaint giving details, in suit for the recovery of damages for malicious prosecution.

(b) Draft a written statement in reply to the above plaint in Question No. 1(a).

अथवा/OR

एक अभियुक्त को उपयुक्त आरोप लगाकर भारतीय दण्ड संहिता की धारा 325 (स्वेच्छया घोर उपहति कारित करना) के अपराध का दोषसिद्ध करते हुए एक निर्णय लिखिए । **40**

Write a judgment convicting the accused for an offence under Section 325 Indian Penal Code (Voluntarily causing grievous hurt) after framing appropriate charge for the offence.

खण्ड – अ
SECTION – A

2. (अ) किसी सिविल न्यायालय द्वारा अस्थायी व्यादेश कब स्वीकृत किया जा सकता है ? **10**

(ब) अन्तर-अभिवचनीय वाद क्या होता है ? यह कब और किसके द्वारा दायर किया जा सकता है ? **10**

(स) किन परिस्थितियों में प्रतिवादी की सम्पत्ति वाद के निर्णय के पहले ही कुर्क की जा सकती है ? **10**

(द) प्रतिनिधि वाद क्या होता है ? किनके द्वारा और किन परिस्थितियों में ऐसा वाद लाया जा सकता है ? **10**

LatestLaws.com

(a) When can a temporary injunction be granted by a Civil Court ?
(b) What is an interpleader suit ? When and by whom can it be instituted ?
(c) In what circumstances can the property of defendant be attached before judgement ?
(d) What is a representative suit ? By whom and under what circumstances can such a suit be filed ?

3. (अ) उन प्रावधानों का वर्णन कीजिए जो वाद दायर करने के स्थान का निर्धारण करते हैं ? अपने उत्तर के समर्थन में उदाहरण दीजिए । **20**

(ब) एक अकिंचन वाद कौन दायर कर सकता है ? **10**

(स) सिविल प्रक्रिया संहिता के अधीन उच्च न्यायालय का सन्दर्भ और पुनरीक्षण के आधार, प्रक्रिया और शक्तियों का विश्लेषण कीजिए । **10**

(a) State the provisions which govern the determination of place of suing. Support your answer with the illustrations.
(b) Who can file a pauper suit ?
(c) Analyse the grounds, procedure and powers of the High Court in relation to reference and revision under Civil Procedure Code.

4. आप कैसे सुनिश्चित करेंगे कि कोई वाद दीवानी प्रकृति का है ? विवेचना कीजिए । क्या निम्नलिखित दीवानी प्रकृति के वाद हैं ? **10**

(i) धार्मिक जुलूस निकालने का अधिकार **10**
(ii) पर्दानशीन महिलाओं का पर्दा रखने का अधिकार **10**
(iii) वोट देने का अधिकार **10**

How will you decide that a suit is of civil nature ? Discuss. Are the following suits of civil nature ?
(i) Right to take out religious procession.
(ii) Right of a Pardanashin lady to observe Parda.
(iii) Right to vote.

5. (अ) प्रारम्भिक डिक्री और अन्तिम डिक्री को परिभाषित कीजिए तथा उनके मध्य अन्तर बताइये । **20**

(ब) सिविल प्रक्रिया संहिता के अन्तर्गत समय का बढ़ाये जाने तथा केवियट दायर करने के अधिकार की व्याख्या कीजिये । **20**

(a) Define and distinguish between preliminary and final decree.
(b) Explain the enlargement of time and right to lodge a Caveat as prescribed under Civil Procedure Code.

खण्ड – ब
SECTION – B

6. विधिक प्रावधानों का उल्लेख करते हुये निम्नलिखित की वैधता का परीक्षण कीजिए ।

(अ) जहाँ अन्वेषण कार्यवाही 24 घण्टे में पूरी नहीं की जा सकती थी पुलिस अफसर अभियुक्त को एक कार्यकारी मजिस्ट्रेट जिसे न्यायिक मजिस्ट्रेट की शक्ति प्रदत्त है, के समक्ष प्रस्तुत करता है । ऐसा मजिस्ट्रेट अभियुक्त को 10 दिनों तक पुलिस अभिरक्षा में रखे जाने का आदेश पारित करता है । **10**

(ब) एक मजिस्ट्रेट संक्षिप्त विचारण प्रक्रिया में दोषसिद्धि के आधार पर चार माह के कारावास के दण्ड का आदेश देता है । **10**

LatestLaws.com

(स) जमानतीय अपराध करने की शिकायत पर गिरफ्तार व्यक्ति को पुलिस अधिकारी जमानत पर नहीं छोड़ता यद्यपि ऐसा व्यक्ति जमानत देने के लिए तैयार है । **10**

(द) बिना युक्तिसंगत आधार के अभियुक्त के विरुद्ध परिवाद लाने के कारण मजिस्ट्रेट अभियुक्त के पक्ष में क्षतिपूर्ति आदेश पारित करता है । क्षतिपूर्ति न दिये जाने की चूक में 60 दिन के कारावास के दण्ड का आदेश पारित करता है । **10**

Referring to statutory provisions, discuss the validity of the following :

(a) Where investigation cannot be completed within 24 hours the police officer produces the accused before an Executive Magistrate upon whom the power of Judicial Magistrate has been conferred. Such Magistrate remands the accused to 10 days police custody.

(b) A Magistrate in a summary trial proceeding on conviction passes sentence order for 4 month's imprisonment.

(c) A person arrested on accusation of bailable offence is not released on bail by the police officer, though the person is ready to furnish bail.

(d) For complaint against the accused without reasonable cause Magistrate orders payment of compensation in favour of accused. For default in payment of compensation passes an order of sentence for 60 days imprisonment.

7. (अ) 'आरोप' को परिभाषित कीजिए तथा आरोप की अन्तर्वस्तुओं का विवरण दीजिए । **10**

(ब) क्या त्रुटिपूर्ण आरोप दोषसिद्धि के लिए अनिवार्य रूप से घातक है ? **10**

(स) क्या न्यायालय आरोप में परिवर्तन कर सकता है ? यदि हाँ, तो कैसे और किस स्तर तक ? **10**

(द) वे मामले कौन से हैं जिनमें एक अभियुक्त ऐसे किसी अपराध के लिए दोषसिद्ध किया जा सकता है जिसका उस आरोप पत्र में उल्लेख नहीं है जिस पर उसका विचारण किया गया है ? **10**

(a) Define 'charge' and enumerate the contents of charge.

(b) Is a defective charge necessarily fatal to conviction ?

(c) Can a Court alter charge ? If so, how and upto what stage ?

(d) What are the cases in which an accused person may be convicted of an offence which is not specified in the charge sheet on which he has been tried ?

8. (अ) भारतीय साक्ष्य अधिनियम के अन्तर्गत मुख्यपरीक्षा, प्रतिपरीक्षा और पुन:परीक्षा के क्षेत्र की व्याख्या कीजिए । उनके उद्देश्य का संक्षेप में उल्लेख कीजिए । **20**

(ब) निम्नलिखित पर संक्षिप्त टिप्पणियाँ लिखिए : **20**

(i) अनुश्रुत साक्ष्य

(ii) प्रतिकूल साक्षी

(iii) सूचक प्रश्न

(iv) लोक दस्तावेज

(a) Explain the scope of examination in chief, cross examination and re-examination under the Indian Evidence Act. State briefly their objects.

(b) Write short notes on the following :

(i) Hearsay evidence

(ii) Hostile witness

(iii) Leading question

(iv) Public document

LatestLaws.com

9. (अ) एक अपराध विचारण में अभियोजन अभियुक्त के बुरे शील का साक्ष्य प्रस्तुत करता है । अभियुक्त अभियोजन के साक्ष्य की ग्राह्यता का इस आधार पर विरोध करता है कि उसने अपने अच्छे शील का साक्ष्य प्रस्तुत नहीं किया है । निर्णय कीजिए । **10**

(ब) दहेज हत्या के अपराध के लिए 'क' का विचारण भारतीय दण्ड संहिता की धारा 304-ख के अन्तर्गत किया जाता है । अभियोजन को सलाह दीजिए कि ऐसे कौन से साक्ष्य प्रस्तुत करने की आवश्यकता है कि भारतीय साक्ष्य अधिनियम, 1872 की धारा 113-ख के अन्तर्गत उपधारणा उत्पन्न हो जाए । **10**

(स) निम्नलिखित मामलों में जो तथ्य साबित किए जा रहे हैं क्या वे सुसंगत हैं ?

(i) 'अ' को 'ब' की हत्या किए जाने के आशय से उस पर गोली चलाने के लिए अभियोजित किया गया है । अभियोजन इस आशय को साबित करने के लिए इस तथ्य को साबित करना चाहता है कि इसके पूर्व भी 'अ' ने 'ब' पर गोली चलायी थी । **10**

(ii) 'अ' को बलवा करने के लिए विचारित किया जा रहा है और यह साबित किया जा चुका है कि वह भीड़ के आगे-आगे चल रहा था । अभियोजन यह साबित करना चाहता है कि भीड़ चिल्ला रही थी । **10**

(a) In a trial for an offence, the prosecution adduces evidence of bad character of the accused. The accused objects to the admissibility of prosecution evidence on the ground that he has not given evidence of his good character. Decide.

(b) 'A' is tried for the offence of dowry death under Section 304-B of the Indian Penal Code. Advise the prosecution as to what evidence is required to be produced so as to raise the presumption under Section 113-B of the Indian Evidence Act, 1872.

(c) Point out whether in the following cases the facts sought to be proved are relevant.

(i) 'A' is charged with shooting at 'B' with intent to kill him. In order to prove A's intention the prosecution wants to prove the fact that 'A' has to earlier shot on 'B'.

(ii) A is tried for rioting and is proved to have marched at the head of mob; the prosecution wants to prove that the mob was shouting.

10. (अ) संस्वीकृति क्या है ? न्यायिक और न्यायिकेत्तर संस्वीकृति में अन्तर कीजिए । **15**

(ब) 'पुलिस अभिरक्षा में एक अभियुक्त द्वारा की गयी संस्वीकृति साक्ष्य में ग्राह्य नहीं है', इस नियम के अपवाद का वर्णन कीजिए । **15**

(स) 'A' एक महिला, जिसका गला किसी तेज धारदार आयुध (हथियार) से काट दिया गया था, ने अपनी मृत्यु के पहले इशारों से यह बताया कि वह व्यक्ति 'B' था जिसने उसका गला काटा है । क्या 'A' का यह इशारों द्वारा दिया गया बयान 'B' के विरुद्ध साक्ष्य में ग्राह्य है ? **10**

(a) What is confession ? Distinguish between judicial and extra judicial confession.

(b) State the exception to the rule that 'confession by an accused in police custody is not admissible in evidence.'

(c) 'A' an woman whose throat had been cut by some sharp edged weapon indicated by gesture before her death that 'B' was the person who has cut her throat. Is this statement of 'A' made by gestures admissible as evidence against 'B' ?

LatestLaws.com

No. of Printed Pages : **4**

MUJ-05

2012

विधि-III

(राजस्व और दण्ड विधान)

LAW-III

(Revenue and Criminal)

निर्धारित समय : तीन घण्टे] *[पूर्णांक : 200*

Time allowed : Three Hours] ***[Maximum Marks : 200***

*नोट : अभ्यर्थी कुल छः (6) प्रश्नों का उत्तर दें, जिनमें **खण्ड 'अ'** से प्रश्न संख्या **1** तथा अन्य कोई **दो** प्रश्न तथा **खण्ड 'ब'** से प्रश्न संख्या **6** तथा अन्य कोई **दो** प्रश्न हों । प्रत्येक प्रश्न के अंक उसके सामने अंकित हैं । एक प्रश्न के सभी भागों का उत्तर अनिवार्यतः एक साथ दिया जाय ।*

Notes : *Candidates should answer **six** questions in all, out of which they should answer Question No. **1** and any other **two** questions from **Group 'A'**, and Question No. **6** and any other **two** questions from **Group 'B'**. Marks carried by each Question are indicated at its end. The parts of same question must be answered together.*

खण्ड – अ
GROUP – A

1. (अ) उत्तर प्रदेश जमींदारी उन्मूलन तथा भूमि सुधार अधिनियम, 1950 कौन से मुख्य उद्देश्यों की पूर्ति के लिए बनाया गया था और उद्देश्यों की पूर्ति कहाँ तक हुई है ? **20**

   (ब) ग्राम सभा की भूमि के बटवारे में प्राथमिकता का क्रम क्या है ? **10**

   (स) निम्नलिखित में से किन्हीं **दो** पर टिप्पणियाँ लिखिए : **10**

   (i) भू-सम्पदा

   (ii) खतौनी

   (iii) भू-राजस्व का अवशेष

   (a) What were the main objectives of Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950 and to what extent have they been achieved ?

   (b) What is the order of priority in allotment of Gram Sabha Lands ?

   (c) Write short notes on any **two** of the following :

   (i) Estate

   (ii) Khatauni

   (iii) Arrears of Land Revenue

LatestLaws.com

2. (अ) उत्तर प्रदेश जमींदारी उन्मूलन तथा भूमि सुधार अधिनियम, 1950 के अन्तर्गत भूधृति धारक व्यवस्था की कौन-कौन सी श्रेणियाँ हैं ? किन परिस्थितियों में सीरदार भूमिधर बन जाता है ? **20**

(ब) मुआवजा और पुनर्वास अनुदान में अंतर कीजिए । **10**

(a) What are the classes of tenure holders under the U.P. Zamindari Abolition and Land Reforms Act, 1950 ? Under what circumstances could a Sirdar become a Bhumidhar ?

(b) Distinguish between Compensation and Rehabilitation Grant.

3. (अ) ग्राम सभा के कार्यों का वर्णन कीजिये । उन भूमियों का विस्तारपूर्वक वर्णन कीजिए जो कि ग्राम सभा में निहित हैं । **20**

(ब) राजस्व न्यायालय से आप क्या समझते हो ? **10**

(a) Explain the functions of Gram Sabha. Describe in detail the properties which vest in a Gram Sabha.

(b) What do you mean by Revenue Court ?

4. (अ) जब कोई पुरुष भूमिधर मर जाता है तो उ.प्र. जमींदारी उन्मूलन एवं भूमि सुधार अधिनियम के अन्तर्गत उसके उत्तराधिकार के क्रम का वर्णन कीजिए । **20**

(ब) परित्याग और समर्पण में क्या अंतर है ? **10**

(a) Describe the Order of Succession provided in law applicable under U.P.Z.A. and Land Reforms Act when a Bhumidhar male dies.

(b) What is the difference between Abandonment and Surrender ?

5. (अ) हक के बिना भूमि के अधिभोगियों की बेदखली के तरीके और बेदखली में विफल रहने के परिणामों की चर्चा कीजिए । **20**

(ब) मालगुजारी और लगान में क्या अन्तर है ? स्पष्ट कीजिए । **10**

(a) Discuss the procedure and consequences in failure for the ejectment of persons occupying land without title.

(b) What is the difference between revenue and rent ? Elucidate.

खण्ड – ब

GROUP – B

6. (अ) अल्पवयस्कों को आपराधिक दायित्वों से दी गई छूट के सम्बन्ध में किये गये उपबन्धों का वर्णन कीजिये । **15**

(ब) अपराध भावना क्या है ? इसके आवश्यक तत्व क्या हैं ? समझाइये । **15**

(स) निम्नलिखित में से किन्हीं **दो** को समझाइये : **10**

(i) लोक सेवक

(ii) मूल्यवान प्रतिभूति

(iii) सद्भाव

LatestLaws.com

(a) Discuss the law relating to minor's exemption from criminal liability.

(b) What is mens rea ? What are its essential elements ? Explain.

(c) Explain any **two** of the following :

(i) Public Servant

(ii) Valuable Security

(iii) Good Faith

7. (अ) सार्वजनिक स्वास्थ्य को प्रभावित करने वाले अपराधों का वर्णन कीजिए । उनके लिए क्या दण्ड निर्धारित किया गया है ? **10**

(ब) राजद्रोह अपराध क्या हैं ? अपवाद सहित समझाइए । **10**

(स) संचयी दण्ड से आप क्या समझते हैं ? **10**

(a) State the offences affecting Public Health. What punishment has been prescribed for such offences ?

(b) What are the offences against the State ? Explain with exception.

(c) What do you understand by Cumulative Punishment ?

8. (अ) हत्या क्या है ? कब सदोष मानव वध हत्या नहीं होती ? **20**

(ब) किन्हीं **दो** को समझाइए : **10**

(i) बलवा

(ii) दंगा

(iii) व्यपहरण

(a) What is murder ? When does culpable homicide not amount to murder ?

(b) Explain any **two** of the following :

(i) Riot

(ii) Affray

(iii) Kidnapping

9. (अ) आपराधिक न्यास भंग किसे कहते हैं ? ऐसे अपराध में किन-किन बातों को सिद्ध किया जाना आवश्यक है ? आपराधिक न्यास भंग और आपराधिक दुर्विनियोग में अन्तर स्पष्ट कीजिए । अपना उत्तर उदाहरण सहित दीजिए । **20**

(ब) 'क' अपने मकान की छत पर सीढ़ी की सहायता से चढ़ जाता है । 'ब' साशय सीढ़ी को वहाँ से हटा देता है । 'ब' ने क्या अपराध कारित किया है ? **10**

(a) What is Criminal Breach of Trust ? What facts are to be proved for such offence ? Point out the difference between 'Criminal Breach of Trust' and 'Criminal Misappropriation'. Support your answer with examples.

(b) A climbed upon the roof of his house with the help of a ladder. B intentionally pulls the ladder. What offence has been committed by B ?

LatestLaws.com

10. (अ) आपराधिक अभित्रास क्या है ? **10**

(ब) अपमान मानहानि से किस प्रकार भिन्न है ? **10**

(स) 'क' एक हिन्दू 'ख' एक हिन्दू महिला से विवाहित है । 'क' अपना धर्म परिवर्तन करके मुस्लिम होकर 'ग', मुस्लिम महिला से पुनर्विवाह कर लेता है । क्या 'क' ने कोई अपराध किया है ? समझाइए । **10**

(a) What is Criminal Intimidation ?

(b) How Insult is distinguished from Defamation ?

(c) 'A', a Hindu is married to 'B', a Hindu woman. 'A' by embracing Islam, remarries with 'C', a muslim woman. Has 'A' committed any offence ? Explain.

LatestLaws.com